IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CP/CA. No. 1224/2016

IN THE MATTER OF:

M/s Nandos Services India Pvt. Ltd. & anr. APPLICANT / PETITIONER

SECTION:

Under Section 391 to 394

Order delivered on 29.08.2017

Coram:

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER :- Mr. D. Bhattacharyya, Advocate

For the RD(NR)Delhi / ROC Delhi

:- Mr. Manish Raj, Company Prosecutor

ORDER

Learned Counsel for the petitioner is present and Learned representative for the RD / ROC is present. In compliance to the order dated 24.08.2017, the petitioner has filed the pre-and-post financials of the demerged undertaking as well as the residual undertaking in relation to the appointed date and the same is taken on record.

The order is Reserved.

(DEEPA KRISHAN) MEMBER (TECHNICAL) (R. VARADHARAJAN) MEMBER (JUDICIAL)